

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA NO. 499/99
MA NO. 894/99

(8)

NEW DELHI THIS THE 5th DAY OF OCTOBER, 1999

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

In the matter of:

Dinesh Sharma
S/o Sh. Jagdish sharma
1489, Kalyan Vas,
Delhi-110091. Applicant
(By Advocate: Sh. M.K.Bhardwaj)

Vs.

1. The Govt. of NCTD
Through
The Secretary,
Govt. of NCTD,
Delhi, Subordinate Services Selection Board,
III Floor, UTCS Building, Institutional Area,
Vishwas Nagar, Shahdara, Delhi-110032.
2. The Deputy Secretary,
Govt. of NCTD,
Delhi, Subordinate Services Selection Board,
III Floor, UTCS Building, Institutional Area,
Vishwas Nagar, Shahdara, Delhi-110032.
3. Mr. Deepak
C/o The Deputy Secretary,
Govt. of NCTD,
Delhi, Subordinate Services Selection Board,
III Floor, UTCS Building, Institutional Area,
Vishwas Nagar, Shahdara, Delhi-110032.
4. Mr. Sanjeev
C/o the Resp. No. 2. Respondents
(By Advocate: Sh. Ajesh Luthra)

O R D E R (ORAL)

By Hon'ble Mrs. Lakshmi Swaminathan, M(J)

Heard counsel for both the parties.

2. Admittedly, the applicant had worked for 206 days as casual labourer. In accordance with the Tribunal's order dated 29.4.99, the respondents had also interviewed the applicant for the post of Peon but he was not selected as Peon

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in the selection held on 16.12.98. Respondents have submitted that another candidate was appointed on the recommendations of the Interview Board. Respondents have stated that Interview Board have recommended three candidates against unreserved quota and one candidate was recommended against the reserved quota. Thereafter another interview was held on 28th, 29th and 30th April 1999, where the applicant was considered in terms of the Tribunal's order dated 29.4.99, but they have stated that the applicant failed in the interview. Since the respondents have considered the case of the applicant, the action of the respondents cannot be faulted. The applicant has also sought a direction in this OA to the respondents that he may be considered for appointment as casual labour Peon in preference to freshers and outsiders. In this regard, if the respondents still have work of the nature the applicant was doing previously upto 12.7.98, the respondents may consider engaging the applicant as casual labourer in preference to outsiders and freshers.

3. The OA is disposed of as above. No order as to costs.

Lakshmi Swaminathan
(MRS. LAKSHMI SWAMINATHAN)
Member (J)

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